

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 122 OF 2002
 Applicant(s) Subhdev Respondent(s) U.O-I 202
 Advocate for Applicant(s) Sh. S.R. Chaudhary Advocate for Respondent(s):

Notes of the Registry	Orders of the Tribunal
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08/5/2002

Mr. Ram Nihars - Counsel for applicant.

Register Put up in Court for admission on 16/5/2002 as prayed

6/4/2002
 BY REGISTRAR
 C.A.T. JODHPUR

16-5-2002

Mr. R. K. Soni, Counsel for applicant.

Heard the learned Counsel for the applicant.

The only relief claimed by the applicant in this O.A. is that his pending representation dated 17-01-2001 (Annexure A/1) be directed to be decided by the Competent Authority/Respondents by a speaking order.

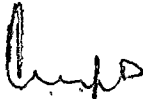
After having heard Shri R. K. Soni, learned Counsel for the applicant and without going into the merits of this case of the applicant, we dispose of this O.A.

Copy of order
along with 500 eits
Annex are sent
to R-3
Lidger 141
to 143
dt 20/5/02

Received Copy
R. P. Gargi
Actg.
21-5-02

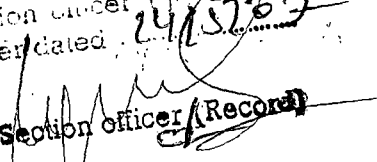
ADP
for R-1 & 2
R. B. Brown
3/10/02

at this stage of admission
with the direction that the
representation of the applicant
Dated 17-01-2001 (Annexure A/I)
shall be disposed of by the
Competent Authority by a
speaking order within a
period of 45 days from
the date of receipt of a
certified copy of this order.


A. P. NAGRATH
Actg. Member


M. P. GARGI
Actg. Member

Part II and III destroyed
in my presence on 13-7-02
under the supervision of
section officer as per
order dated 24/5/02


Section officer (Records)